



## KARNATAKA LOKAYUKTA

No. LOK/INQ/14-A/293/2014/ARE-1 Multi-storeyed Building,  
Dr.B.R. Ambedkar Veedhi,  
Bengaluru, dt.02.02.2017.

RECOMMENDATION

Sub: Departmental inquiry against  
Shri Y.R. Lakshmappa, Revenue Inspector,  
Munganahalli Hobli, Chintamani Taluk,  
Chikkaballapur District - reg.

Ref: 1. Government Order No. ಕಂಇ 48 ಬಿಡಿಪಿ 2014  
dated 07.05.2014.  
2. Nomination Order No. LOK/INQ/14-A/  
293/2014 dated 21.05.2014.

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By order dated 07.05.2014, Government initiated the disciplinary proceedings against Shri Y.R. Lakshmappa, Revenue Inspector, Munganahalli Hobli, Chintamani Taluk, Chikkaballapur District [hereinafter referred to as the Delinquent Government Official, for short 'DGO'] and entrusted the disciplinary inquiry to this Institution. This Institution, by nomination order dated 21.05.2014,

*S. J. S.*

nominated the Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to conduct the departmental inquiry against the DGO for the alleged misconduct alleged to have been committed by him.

2. The Inquiry Officer, after completing the departmental inquiry has submitted his report dated 01.02.2017 inter alia holding that the charge of misconduct alleged against the DGO is 'proved' by the Disciplinary Authority.

3. The charge levelled against the DGO was that, while he was working as Revenue Inspector, Munganahalli Hobli, Chintamani Taluk, Chikkaballapura District, demanded and accepted bribe amount of Rs.2,000/- from one Shri Ahmed Saabi s/o late Babasabi, Munganahalli Hobli, Chintamani Taluk, Chikkaballapur District [hereinafter referred to as 'the complainant'] on 09.01.2013 in connection with changing the khata in his name in respect of land measuring 2 acres in Sy. No.44 situated at Badampalli village. Thereby, the DGO failed to maintained absolute integrity, devotion to duty and acted in the manner unbecoming of a Government servant

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and committed misconduct within the meaning of Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.

4. The Disciplinary Authority, in order to establish the charge of misconduct, has examined 4 witnesses viz., complainant as PW1; Shadow witness as PW2; Investigating Officer as PW3; and panch witness as PW4, whereas the DGO got himself examined as DW2 and also examined one witness as DW1 on his behalf.

5. The evidence of complainant, shadow witness as well as Investigating Officer being consistent and proves the charge against the DGO. The DGO though examined one witness as DW1 and took a defence that, he has been falsely implicated, but failed to substantiate his defence and thereby, the Inquiry Officer, considering the evidence on record, has given his findings.

6. Having regard to the findings of the Inquiry Officer and also, the nature and the gravity of the misconduct alleged against the DGO, it is hereby recommended to the

C.D.S

Government that, the DGO - Shri Y.R. Lakshmappa, Revenue Inspector, Munganahalli Hobli, Chintamani Taluk, Chikkaballapur District, be punished with the penalty of 'dismissal from service' in exercise of powers under Rule 8(viii) of the Karnataka Civil Service (Classification, Control and Appeal) Rules, 1957.

7. Action taken in the matter is to be intimated to this Authority.

Connected records are enclosed herewith.

*Sgdi. 21/2/19.*  
(Justice Subhash B. Adi)  
Upalokayukta,  
State of Karnataka.

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